



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Dec/202324/21

DATED: 30/01/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Dec/202324/21 dated 30/01/2024 of Norms Committee - I for the year 2023-24 was held on 30/01/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Anil Kumar Singh, Consultant	MHI

2	Shri Rahul Bhardwaj, AD	MSME
3	Shri S. K. Jain, Consultant	DPIIT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
5	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
6	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004460AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	2 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005337AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under: 1. ITEMS OF EXPORT: I. Power Cabinet (Metal and Composite) Pt No 439A4014-21 QTY: 1 NOS II. Power Cabinet (Metal and Composite) Pt No 439A4014-24 QTY: 1 NOS 2. ITEMS OF IMPORT:	

- i. Aluminium & Aluminium Alloy Plate/Sheets
- ii. Components

For import items No. (i) &(ii):

- The wastage shall be allowed as per actual basis, on various parts manufactured by Aluminium and Aluminium Alloys plates/sheets subject to the condition of 10% recovery on Aluminium and Aluminium Alloys.
- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	3 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006270AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under:

1. ITEMS OF EXPORT:

I. Mission Cabinet Fitted with Mechanical Assembly, PART No 439A4032-9100

QTY: 1 NOS

1. ITEMS OF IMPORT

- I. Aluminium & Aluminium Alloy Plate/Sheets
- II. Components

For import items No. (i) & (ii):

- The wastage shall be allowed as per actual basis, on various parts manufactured by Aluminium plates/sheets subject to the condition of 10% recovery on Aluminium.
- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	4 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006271AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under:

1. ITEMS OF EXPORT:

I. Mission Cabinet Fitted with Mechanical Assembly, PART No 439A4032-995

QTY: 1 NOS

2. ITEMS OF IMPORT

- i. Aluminium Plate/Sheets
- ii. Components

For import items No. (i) & (ii):

- The wastage shall be allowed as per actual basis, on various parts manufactured by Aluminium plates/sheets subject to the condition of 10% recovery on Aluminium.
- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved

Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006272AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under: 1. ITEMS OF EXPORT: I. Mission Cabinet Fitted with Mechanical Assembly, PART No 439A4032-990 QTY: 1 NOS 2. ITEMS OF IMPORT: i. Aluminium Plate/Sheets ii. Steel Sheet/Bar iii. Components For import items No. (i) & (ii): - The wastage shall be allowed as per actual basis, on various parts manufactured by Aluminium plates/sheets and Steel Sheet/Bar subject to the condition of 10% recovery on Aluminium and 5% recovery on Steel Sheet/Bar. - Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	6 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006273AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under:

1. ITEMS OF EXPORT:

I. Mission Cabinet Fitted with Mechanical Assembly, PART No 439A4032-980

QTY: 1 NOS

2. ITEMS OF IMPORT:

I. Aluminium Plate/Sheets

II. Steel Sheet

III. Components

For import items No. (i) & (ii):

- The wastage shall be allowed as per actual basis, on various parts manufactured by Aluminium plates/sheets and Steel sheets subject to the condition of 10% recovery on Aluminium and 5% recovery on Steel Sheet.
- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006274AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under:

1. ITEMS OF EXPORT:

I. Mission Cabinet Fitted with Mechanical Assembly, Part No 439A4032-965

QTY: 1 NOS

2. ITEMS OF IMPORT:

- i. Aluminium Plate/Extrusion
- ii. Components

For import items No. (i) & (ii):

- The wastage shall be allowed as per actual basis, on various parts manufactured by Aluminium plates/extrusion subject to the condition of 10% recovery on Aluminium.
- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	8 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006276AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under:

1. ITEMS OF EXPORT:

- I. Mission Cabinet Fitted with Mechanical Assembly, PART No 439A4032-985

QTY: 1 NOS

2. ITEMS OF IMPORT:

- i. Aluminium Plate/Sheet
- ii. Steel Bars
- iii. Components

For import items No. (i) & (ii):

- The wastage shall be allowed as per actual basis, on various parts manufactured by Aluminium plates/sheets and Steel bars subject to the condition of 10% recovery on Aluminium Plates/Sheets and 5% recovery on Steel

Bars.

- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007020AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of the Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under: Note: The written recommendation as given by Consultant(SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	10 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007021AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of the	

Special Committee relating to the firm as published in the minutes of the meeting dated 15.12.2023 and subsequent comments of Consultant (SKB) dated 30.01.2024, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007098AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the application does not reflect the AA No. However, it was checked from the attachment that the AA No. is 0411000290 dated 04.02.2021.

After due deliberation, the Committee **decided to fix** the ad-hoc norms as per the comments of Consultant (SKB) dated 30.01.2024, as under:

Sl. No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	SPROCKET CAM VM20662287G / FCA46334140 GE3 NET WEIGHT: 15638.00 KGS	49645 NOS	COLD ROLLED STEEL STRIP C45E 4.9 X 140MM EN10132-3 / EN10140 QTY: 38594.00 KGS	30806.86 KGS INCLUSIVE OF 97% OF THE NET WEIGHT OF THE IMPORTED COLD ROLLED STEEL STRIPS C45E 4.9x140 MM IN THE EXPORT PRODUCT.

Note: 1. Wastage on the net weight of imported cold rolled steel strip C45E in the export product.

2. The grade and thickness of the imported steel should be matched with the grade and thickness of the steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the application does not reflect the AA No. The Committee, therefore, decided to check the same and call for the information of the AA No. from the applicant. Case stands deferred.	

Case No.	13 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00004214AM24
RA File Number	072404000019 AM14
Licence No and Date	0710095521/22/05/2013
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has filed two review applications. One review application has already been considered in the NC meeting dated 15.01.2024. The Committee, therefore, decided to reject this case being a duplicate case. Case stands rejected.	

Case No.	14 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00000116AM24
RA File Number	092404000074 AM14
Licence No and Date	0910056105/23/05/2013
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case has already been rejected in the NC meeting held on 15.01.2024 on the ground of non-submission of requisite reply. The Committee, therefore, decided to withdraw this case from the agenda. Case already rejected.	

Case No.	15 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004592AM23
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case has already been rejected in the NC meeting held on 15.01.2024 on the ground of non-submission of requisite reply. The Committee, therefore, decided to withdraw this case from the agenda. Case already rejected.	

Case No.	16 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred

Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007922AM24
RA File Number	318304000082 AM15
Licence No and Date	3110064489/27/06/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product, iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - v. vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, raw material/consumables. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	17 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00004843AM23
RA File Number	039504000471 AM16
Licence No and Date	0310800045/05/11/2015
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficient letter dated 16.10.2023 was issued to the firm followed by reminders dated 15.11.2023 and 30.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	18 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00004640AM23
RA File Number	072404000144 AM17
Licence No and Date	0710110190/29/07/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminder dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days.	
Case stands deferred.	

Case No.	19 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00004641AM23
RA File Number	072404000254 AM17
Licence No and Date	0710110669/18/11/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Justification of varying % wastage on items being used as components.
- ii. Documentary evidence supporting % failure of product in leak test.

Case stands deferred.

Case No.	20 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006718AM23
RA File Number	052304000043 AM18
Licence No and Date	0510402563/16/05/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 26.01.2024, as under: i. In export description, following may be added: a. For Export item No. 1, net content of rubber compound would be min. 7.320 Kg/No.	

b. For Export item No. 2, net content of rubber compound would be min. 8.380 Kg/No.

- ii. The quantity of Import Item No.1 may be allowed as 7743.60 Kgs. with 10% wastage.
- iii. The quantity of Import Item No.2 may be allowed as 2868.00 Kgs. with 10% wastage.
- iv. The quantity of Import Item No.3 may be allowed as 717.00 Kgs. with 10% wastage.
- v. The quantity of Import Item No.4 may be allowed as 57.36 Kgs. with 10% wastage.
- vi. The quantity of Import Item No.5 may be allowed as 9607.80 Kgs. with 10% wastage.
- vii. The quantity of Import Item No.6 may be allowed as Nil.
- viii. The quantity of Import Item No.7 may be allowed as 2963.60 Kgs. with 10% wastage.
- ix. The quantity of Import Item No.8 may be allowed as 1099.40 Kgs. with 10% wastage.
- x. The quantity of Import Item No.9 may be allowed as 267.60 Kgs. with 10% wastage.
- xi. The quantity of Import Item No.10 may be allowed as 28.68 Kgs. with 10% wastage.
- xii. The quantity of Import Item No.11 may be allowed as 3651.92 Kgs. with 10% wastage.
- xiii. The quantity of Import Item No.12 may be allowed as Nil.

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00002225AM23
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: a. Weight of each Export Product, b. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

ii.

- c. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	23 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007010AM24
RA File Number	039404001048 AM19
Licence No and Date	0310827404/01/03/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007834AM24
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Reason/Justification for review of norms and a copy of norms fixed earlier for this A.A., if any. ii. Weight of each Export Product.	

- iii. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred.

Case No.	25 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00002496AM23
RA File Number	072404000081 AM20
Licence No and Date	0710115134/05/07/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	018005000144AM20
RA File Number	342404000152 AM20
Licence No and Date	3410045365/09/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 26.01.2024, as under:	
Export Item: PJSa GEN 1.5 LM 77.4(PIN JOINT) 86.0 NOS (Net weight per PIN JOINT)) 585.0 Kg +/- 3 %	

Import item:

Sl. No.	Sl. No. of Advance Authorisation	Quantity recommended
1	8,12,15-17,20-26,40-45,71-74,79	Components, allowed as per G.N.4
2.	1,3,4,6,14,18,27-29,80 - 84	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007787AM24
RA File Number	072404000164 AM20
Licence No and Date	0710115617/29/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007013AM24

RA File Number	039504000892 AM20
Licence No and Date	0310833334/11/12/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007825AM24
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any. ii. Weight of each Export Product. iii. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. iv. Sheet layout diagram of the material indicating the wastage during blanking.	
Case stands deferred.	

Case No.	30 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007014AM24
RA File Number	039504000919 AM20
Licence No and	0310833525/18/12/2019

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00004327AM23
RA File Number	318304000128 AM20
Licence No and Date	3110067645/31/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 26.09.2023 was issued to the firm followed by reminders dated 18.10.2023 and 17.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	32 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00003728AM23
RA File Number	022404000159 AM20
Licence No and Date	0210209681/14/01/2020
Norms Committee Decision:	
Case referred to DPIIT for examination and comments. Case stands deferred.	

Case No.	33 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006231AM24
RA File Number	522404000083 AM20
Licence No and Date	5210043372/04/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 24.01.2024, as under: i. Net weight of export item may be specified as 288 MT. ii. Import items at Sl. No. 1 to 14, 22, 68 to 71, 73 & 81 shall be of relevant grade and diameter as contained/utilized in the export items and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item. iii. Quantity of import items at Sl. No. 15 to 21, 23 to 67, 72, 74 to 80 & 82 to 134 may be allowed on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingl	

Case No.	34 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	NUCON AMETRA ELECTRONICS SYSTEMS PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007213AM24
RA File Number	092404000251 AM21
Licence No and Date	0910069073/20/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 15.01.2024, as under: i. Quantity of import items at Sl. No. 01 to 21, 25 to 48, 52 to 55 may be allowed on net-to-net basis with	

accountability clause.

ii. Quantity of import items at Sl. No. 22 to 24, 49 to 51 & 56 may be allowed on **net-to-net basis**.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 24.01.2024, as under:	
i. Net weight of export item may be specified as 1371.65 MT. ii. Import items at Sl. No. 1 to 6, 25 to 39, 52, 53 & 57 to 59 shall be of relevant grade and diameter as contained/utilized in the export items and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item. iii. Quantity of import items at Sl. No. 07 to 24, 40 to 51, 54 to 56 & 60 to 74 may be allowed on net-to-net basis with accountability clause.	
RA concerned may take suitable consequential action accordingly.	

Case No.	36 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MOC SHIPYARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006321AM23
RA File Number	039504000370 AM21
Licence No and	0310838354/18/09/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 26.09.2023 was issued to the firm followed by reminders dated 24.11.2023 and 09.12.2023. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	37 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00000160AM24
RA File Number	039404000434 AM21
Licence No and Date	0310838480/25/09/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Dec/202324/21
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Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006810AM24
RA File Number	03AA04015637 AM21
Licence No and Date	0311000590/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 14.12.2023 was issued to the firm followed by reminders dated 29.12.2023 and 13.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	40 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00058094AM21
RA File Number	092404000434 AM21
Licence No and Date	0911000156/08/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 08.12.2022 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 09.10.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	41 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00058137AM21
RA File Number	092404000436 AM21
Licence No and Date	0911000165/08/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 08.12.2022 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 09.10.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	42 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00058235AM21
RA File Number	092404000438 AM21
Licence No and Date	0911000158/08/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 08.12.2022 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 09.10.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	43 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00058403AM21
RA File Number	092404000435 AM21
Licence No and Date	0911000157/08/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 08.12.2022 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 09.10.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	44 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00067291AM21
RA File Number	09AA04003682 AM21
Licence No and Date	0911000224/21/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 07.12.2022 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 09.10.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	45 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006209AM24
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (SKB) dated 30.01.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	EGR Cooler Assy Part No. K6D3-9F464-BD	20000 NOS	Tube for EGR Devise 4JRA0542E, Scalloped Tube_6.6X0 3X185.7MM	Net-to-Net under GN-4 with accountability clause.
			Microbraz ANB152S 20 Consumable	3% of the FOB value.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00103891AM21
RA File Number	31AA04007279 AM21
Licence No and Date	3111000223/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007789AM24

RA File Number	07AA04007791 AM21
Licence No and Date	0711000683/17/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00003587AM23
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00108567AM21
RA File Number	05AA04039729 AM21
Licence No and Date	0511001828/22/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	52 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	53 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The statement on weight of import items and export product furnished by the firm is inconsistent with regard to material balancing and hence clarification thereof, ii. UOM (Kgs.) of export product Condenser mentioned in the application appears to be wrong and hence clarification thereof, iii. UOM of import components should be indicated in Numbers, iv. Stage-wise justification of wastage supported by dimensional drawings and weight. Case stands deferred.	

Case No.	54 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00115950AM21
RA File Number	07AA04010944 AM21
Licence No and Date	0711000779/29/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Specific name(s) of export items at Sl. No. 1, as the existing name of the export item namely, machined parts of Graphite, is very generic, ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product, iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	55 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00116622AM21
RA File Number	07AA04011027 AM21
Licence No and Date	0711000803/30/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Specific name(s) of export items at Sl. No. 1, as the existing name of the export item namely, machined parts of Tungsten from TU roas, is very generic,
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product,
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	56 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00045354AM22
RA File Number	07AA04004336 AM22
Licence No and Date	0711001110/18/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product,
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	57 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006044AM24
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision: The committee considered the case as per agenda and noted as per remarks of TE that the firm has surrendered this AA with the RA. However, no official communication from the firm has yet been received in this regard. The Committee, therefore, decided to call for the relevant communication from the firm & RA with regard to surrendering of this license. Case stands deferred.	

Case No.	58 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00100185AM22
RA File Number	31AA04008768 AM22
Licence No and Date	3111000360/26/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF 4-A and Appendix 4E.	

Case stands deferred.

Case No.	59 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00101009AM22
RA File Number	09AA04003173 AM22
Licence No and Date	0911000927/27/05/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 19.10.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	60 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00101257AM22
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 09.10.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	61 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006116AM24
RA File Number	05AA04012944 AM22
Licence No and Date	0511002849/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 05.01.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00101859AM22
RA File Number	09AA04003223 AM22
Licence No and Date	0911000958/28/05/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 07.12.2022 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 09.10.2023. However, no reply has yet been received. Hence, the	

committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	63 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00137031AM22
RA File Number	02AA04013279 AM22
Licence No and Date	0211000925/12/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product,
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP(Vo.I) separately for each product.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	64 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred

Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00144863AM22
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00145468AM22
RA File Number	03AA04050631 AM22
Licence No and Date	0311005553/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00149223AM22
RA File Number	04AA04016167 AM22
Licence No and Date	0411001198/28/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00156948AM22
RA File Number	07AA04017324 AM22
Licence No and Date	0711001663/09/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product, - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	68 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	A. O. SMITH INDIA WATER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00169310AM22
RA File Number	072104000311 AM21
Licence No and Date	0711001754/24/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days.	

Case stands deferred.

Case No.	69 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00171298AM22
RA File Number	08AA04021029 AM22
Licence No and Date	0811002411/26/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product, - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials (import items at Sl. No. 2 to 4 & 36 to 38), wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	70 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00268278AM22
RA File Number	07AA04039862 AM22

Licence No and Date	0711002481/28/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) dated 30.01.2024, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: Case referred to MHI for examination and comments.	

Case No.	72 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00373049AM22
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00375101AM22
RA File Number	05AX04001180 AM22
Licence No and Date	0511010666/04/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	74 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	HAREEHAR MACHINE TOOLS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00386469AM22
RA File Number	08AX04000515 AM22
Licence No and Date	0811004383/14/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024

HQ File Number	HQRNORM REVIW00006352AM24													
RA File Number	05AX04001282 AM22													
Licence No and Date	0511011118/16/03/2022													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) dated 30.01.2024, as under:														
<table><tr><th>SL No</th><th>Export Item</th><th>Quantity</th><th>Item of Import</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>Fabrication and supply of skid along with Manual valve and excluding EHT panel i.e. PDB Project: JGC Basrah South Ref Iraq 05-W-101 & 10-W-101 SMR 10 Bed.</td><td>36.00 MTS</td><td>Manual Valves</td><td>Net-to-Net under GN-4 with accountability clause.</td></tr></table>					SL No	Export Item	Quantity	Item of Import	Quantity to be allowed	1	Fabrication and supply of skid along with Manual valve and excluding EHT panel i.e. PDB Project: JGC Basrah South Ref Iraq 05-W-101 & 10-W-101 SMR 10 Bed.	36.00 MTS	Manual Valves	Net-to-Net under GN-4 with accountability clause.
SL No	Export Item	Quantity	Item of Import	Quantity to be allowed										
1	Fabrication and supply of skid along with Manual valve and excluding EHT panel i.e. PDB Project: JGC Basrah South Ref Iraq 05-W-101 & 10-W-101 SMR 10 Bed.	36.00 MTS	Manual Valves	Net-to-Net under GN-4 with accountability clause.										
RA concerned may take suitable consequential action accordingly.														

Case No.	76 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00390519AM22
RA File Number	05AX04001107 AM22
Licence No and Date	0511011120/17/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Quantity of export items namely, Condenser Coils & Evaporator Coils in Nos. also in addition to their weights.	

- ii. Weight of each Export Product,
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Case stands deferred.

Case No.	77 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product,
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials (for import items at Sl. No. 2, 3, 18, 19 & 20), wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	78 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred

Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006350AM24
RA File Number	05AX04001343 AM22
Licence No and Date	0511011275/22/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. In the items of import, pipe fittings of carbon steel are indicated at Sl No 1 and 3 with different quantities and grades. What are the reasons for thereof? Submit detailed justification. ii. Submit Appendix 4E, a drawing of the export product, and other relevant documents for examination of the case. Case stands deferred.	

Case No.	79 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00398384AM22
RA File Number	34AX04000417 AM22
Licence No and Date	3411002005/23/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00400093AM22

RA File Number	05AX04001417 AM22
Licence No and Date	0511011347/24/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	KARMEN INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00408577AM22
RA File Number	04AX04000328 AM22
Licence No and Date	0411003007/30/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.12.2023, as under: Export Items: Inferior Support Bottom Bracket – Railways Import Items: Aluminium Rectangle Plates of Thickness on or Above 220mm i. Dimension of Export product: (500mm x 380 mm x 213 mm) $\pm$ 5 mm ii. Weight of 1 Unit of Export Product = 13.5 $\pm$ 0.5 kg iii. Gross weight of input may be allowed per unit of Export Product after adjusting wastage	

recovery = 93.6 kg

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006253AM24
RA File Number	31AX04000018 AM23
Licence No and Date	3111001300/25/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 25.01.2024, as under:	
i. In export product 1 wt. 0.714 kg./unit may be added. ii. In export product 2 wt. 0.724 kg./unit may be added. iii. Import item 1 may be allowed as 37220 kg. including 30 % wastage. iv. Import item 2 may be allowed as 36900 kg. including 28% wastage	
Note: Grade & thickness of import item will be same as used in Export Product.	

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000626AM23
RA File Number	03AX04000192 AM23
Licence No and Date	0311014542/06/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 28.12.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000627AM23
RA File Number	03AX04000566 AM23
Licence No and Date	0311014543/06/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 28.12.2024, as under:	

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly

Case No.	87 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000832AM23
RA File Number	34AX04000145 AM23
Licence No and Date	3411002270/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 15.01.2024, as under:	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001001AM23
RA File Number	31AX04000052 AM23
Licence No and Date	3111001392/26/05/2022
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 05.09.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 27.12.2023. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	89 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001210AM23
RA File Number	09AX04000172 AM23
Licence No and Date	0911003121/06/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (SKB) dated 30.01.2024, as under:

Sl. No.	Export Item	Quantity	Import item & Quantity	Quantity recommended
1	COOLANT RESERVOIR ASSEMBLY {EXPORTED THROUGH DEFENCE NOC NO. EA/2022/3026-D(EPC), DATED: 17.03.2022}	122 NOS	STAINLESS STEEL TUBE, GRADE: SS 304, STANDARD: ASTM-A-312, TUBE OUTER DIAMETER: 73.025 MM, TUBE INNER DIAMETER: 62.7126 MM. QTY: 561.20 KGS	534.20 KGS INCLUSIVE OF 441.20% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL TUBE IN THE EXPORT PRODUCT.
			STAINLESS STEEL ROD, GRADE: SS 304, DIAMETER: 76.2 MM, STANDARD: ASTM-A-276.	1064.33 KGS INCLUSIVE OF 858.68% WASTAGE ON THE NET WEIGHT OF STAINLESS-

			QTY: 1157.78 KGS	STEEL ROD IN THE EXPORT PRODUCT.
			HEXAGONAL BAR, TYPE 303, CONDITION-A, STANDARD: IAW QQ-S-763 QTY: 24.40 KGS	24.05 KGS INCLUSIVE OF 688.52% WASTAGE ON THE NET WEIGHT OF THE HEXAGONAL BAR IN THE EXPORT PRODUCT.
			STAINLESS STEEL SHEET, CONDITION A, STANDARD: IAW QQ-S-763 QTY: 47.58 KGS	45.89 KGS INCLUSIVE OF 1780.73% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
			SCREW SELF SEALING, PART NO. 11509851 QTY: 140 NOS	5% WASTAGE ON THE NET NUMBER OF SCREWS GOING IN THE EXPORT PRODUCT.
			INDICATOR PRESS, PART NO.: 481-200194 QTY: 140 NOS	5% WASTAGE ON THE NET NUMBER OF INDICATOR PRESS GOING IN THE EXPORT PRODUCT.
			PLUG BLOWOUT, PART NO.:481-200200 QTY: 140 NOS	5% WASTAGE ON THE NET NUMBER OF PLUG BLOWOUT GOING IN THE EXPORT PRODUCT.
			COUPLING HALF QUICK, PART	5% WASTAGE ON THE NET

			NO.:481-200523 QTY: 140 NOS	NUMBER OF COUPLING HALF GOING IN THE EXPORT PRODUCT.
			O RING, PART NO.: MS28778-4 QTY: 140 NOS	5% WASTAGE ON THE NET NUMBER OF O RING GOING IN THE EXPORT PRODUCT.
			O RING, PART NO.: MS28778-5 QTY: 140 NOS	5% WASTAGE ON THE NET NUMBER OF O RING GOING IN THE EXPORT PRODUCT.
			O RING, PART NO.: MS28778-6 QTY: 140 NOS	5% WASTAGE ON THE NET NUMBER OF O RING GOING IN THE EXPORT PRODUCT.
			WASHER SS, PART NO.: NAS620C8 QTY: 140 NOS	5% WASTAGE ON THE NET NUMBER OF WASHER SS GOING IN THE EXPORT PRODUCT.
			SCREW HD SCREW SS, PART NO.: MS16995-25 QTY: 140 NOS	5% WASTAGE ON THE NET NUMBER OF SCREW HD SCREW SS GOING IN THE EXPORT PRODUCT.

Note: The grade of the imported items should be matched with the grade of items going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001212AM23
RA File Number	09AX04000173 AM23
Licence No and Date	0911003122/06/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (SKB) dated 30.01.2024, as under:

Sl. No.	Export Item	Quantity	Import item & Quantity	Quantity recommended
1	FIN ASSEMBLY, 570 NOS FOLDING {EXPORTED THROUGH DEFENCE NOC NO. EA/2022/3014-D(EPC), DATED: 16.03.2022} PART NUMBER: 13317308V		BRASS ROD QTY: 1824.00 KGS	1486.55 KGS INCLUSIVE OF 1648.88% WASTAGE ON THE NET WEIGHT OF BRASS ROD IN THE EXPORT PRODUCT.
			ALUMINUM PLATE QTY: 108.30 KGS	102.21 KGS INCLUSIVE OF 1693.16% WASTAGE ON THE NET WEIGHT OF ALUMINIUM PLATE IN THE EXPORT PRODUCT.
			STAINLESS STEEL ROD QTY: 34.20 KGS	33.37 KGS INCLUSIVE OF 2445.46% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL ROD IN THE EXPORT

				PRODUCT.
			ALUMINUM ROD QTY: 102.60 KGS	97.95 KGS INCLUSIVE OF 1332.01% WASTAGE ON THE NET CONTENT OF ALUMINIUM ROD IN THE EXPORT PRODUCT.
			STAINLESS STEEL TUBE, GRADE: SS - 4130 OUTER DIA: 2.625 INCH INNER DIA: 2 INCH QTY: 45.60 KGS	44.70 KGS INCLUSIVE OF 1723.74% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL TUBE, GRADE: SS - 4130 OUTER DIA: 2.625 INCH INNER DIA: 2 INCH IN THE EXPORT PRODUCT.
			STAINLESS STEEL TUBE, GRADE: SS 4130, OUTER DIA: 2.5 INCH, INNER DIA: 1.825 INCH.	60.70 KGS INCLUSIVE OF 1083.24% WASTAGE ON THE NET WEIGHT OF STAINLESS- STEEL TUBE, GRADE: SS 4130, OUTER DIA: 2.5 INCH, INNER DIA: 1.825 INCH. IN THE EXPORT PRODUCT.
			PIN SHEAR, PART NUMBER: 13358878 QTY: 5000 NOS	5% WASTAGE ON THE NET NUMBER OF PIN SHEAR GOING IN THE EXPORT PRODUCT.
			PIN STRAIGHT, PART NUMBER: SPL0001527 QTY: 3000 NOS	2% WASTAGE ON THE NET NUMBER OF PIN STRAIGHT GOING IN THE EXPORT

				PRODUCT.
			SPRING TAIL, PART NUMBER: 11509913 QTY: 3500 NOS	1% WASTAGE ON THE NET NUMBER OF O RING GOING IN THE EXPORT PRODUCT.

Note: The grade of the imported items should be matched with the grade of items going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001267AM23
RA File Number	07AX04000318 AM23
Licence No and Date	0711004257/08/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) dated 31.01.2024, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	92 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002394AM23
RA File Number	05AX04001240 AM23
Licence No and Date	0511014052/01/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 05.01.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002748AM23
RA File Number	08AX04000643 AM23
Licence No and Date	0811005815/23/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006351AM24
RA File Number	05AX04001449 AM23
Licence No and Date	0511014456/24/08/2022

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	95 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002780AM23
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002781AM23
RA File Number	04AX04000465 AM23
Licence No and Date	0411003859/25/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002788AM23

RA File Number	05AX04001323 AM23
Licence No and Date	0511014480/25/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002867AM23
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00002933AM23
RA File Number	03AX04002687 AM23
Licence No and Date	0311017627/02/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00004979AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003177AM23
RA File Number	03AX04003111 AM23
Licence No and Date	0311017944/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003211AM23
RA File Number	03AX04003245 AM23
Licence No and Date	0311018003/19/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to close the case as it has already been approved under self-ratification scheme vide NC-1 minutes dated 14.10.2022. This case may be withdrawn from the agenda showing as “approved”. RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003254AM23
RA File Number	03AX04003246 AM23
Licence No and Date	0311018045/21/09/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.06.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 06.12.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	104 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	S K INDUSTRIES

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003478AM23
RA File Number	34AX04000624 AM23
Licence No and Date	3411002849/30/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case has already been rejected in NC meeting dated 15.12.2023. Therefore, the committee, decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	106 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003578AM23
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003579AM23
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003627AM23
RA File Number	04AX04000620 AM23
Licence No and Date	0411004086/11/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	109 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003647AM23
RA File Number	05AX04001941 AM23
Licence No and Date	0511015241/11/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 31.07.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 27.12.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	110 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003800AM23
RA File Number	05AX04002031 AM23
Licence No and Date	0511015363/18/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00003811AM23
RA File Number	03AX04003606 AM23
Licence No and Date	0311018683/18/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	113 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004020AM23
RA File Number	03AX04003835 AM23
Licence No and Date	0311018992/02/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	RAVI TECHNOFORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004412AM23
RA File Number	24AX04000220 AM23
Licence No and Date	2411001992/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004429AM23
RA File Number	07AX04001148 AM23

Licence No and Date	0711005719/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004431AM23
RA File Number	56AX04000232 AM23
Licence No and Date	5611001285/17/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 28.12.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	117 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004553AM23
RA File Number	56AX04000244 AM23
Licence No and Date	5611001302/23/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 28.12.2024, as under:	

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004581AM23
RA File Number	05AX04002296 AM23
Licence No and Date	0511015676/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004613AM23
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	120 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004633AM23
RA File Number	34AX04000740 AM23
Licence No and Date	3411002981/28/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (Tech-1) dated 26.01.2024, as under:

Export Item: FRP ROTAR BLADE LM 78.3 P 64.0 Nos.

(Net weight per Blade) 24,492.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorisation	Quantity recommended
1	3,5-9,11,12,18-20,43,87,88,90-92,95	Components, allowed as per G.N.4
2.	27-30,45-48,102,104	Consumables Qty as applied for Value altogether restricted to 2.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004634AM23
RA File Number	34AX04000680 AM23
Licence No and Date	3411002931/28/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (Tech-1) dated 29.01.2024, as under:

Export Item FRP ROTAR BLADE LM 83.3 P 42.0 NOS

(Net weight per Blade) 24,235.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorisation	Quantity recommended
1	1,2,7,8,9,10,11,12,13,14, 15,16,17,18,19,20,21,22,23, 24,27,28,29,30,31,32,33, 36,37,38,39,40,41,42,43,44, 48,49,50,75,76,77,78,88,89, 90,91,92,93,94,125, 126,151,152,154,155,156,162, 163,164,165,166,176.	Components, allowed as per G.N.4
2.	34,45,60,61,71,72,73,79,80,99, 121,122,123,171,175,183,187,188.	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	122 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006268AM24
RA File Number	05AX04002573 AM23
Licence No and Date	0511016131/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00006269AM24
RA File Number	05AX04002572 AM23
Licence No and Date	0511016132/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004810AM23
RA File Number	05AX04002592 AM23
Licence No and Date	0511016184/05/12/2022
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 31.07.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 27.12.2023. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	125 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005343AM23
RA File Number	34AX04000899 AM23
Licence No and Date	3411003182/27/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 15.01.2024, as under:	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	126 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	127 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005669AM23
RA File Number	05AX04002896 AM23
Licence No and Date	0511016823/11/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 19.01.2024, as under:

Export Product	EP Quantity	Import Items	Recommendation	
			Import Quantity	Wastage
Trailer Parts and Accessories "Lines Brake Shoes	8548 PCS	Brake Shoes Naked	8548 PCS	NIL

RA concerned may take suitable consequential action accordingly.

Case No.	128 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005788AM23
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007841AM24
RA File Number	03AX04005253 AM23
Licence No and Date	0311020859/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005974AM23
RA File Number	07AX04001645 AM23
Licence No and Date	0711006302/30/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Dec/202324/21
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Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM REVIW00007840AM24
RA File Number	03AX04005573 AM23
Licence No and Date	0311021391/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006447AM23
RA File Number	04AX04000983 AM23
Licence No and Date	0411004915/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006496AM23
RA File Number	33AX04000107 AM23
Licence No and Date	3311001088/21/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days.	

Case stands deferred.

Case No.	134 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006552AM23
RA File Number	34AX04001075 AM23
Licence No and Date	3411003421/23/02/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.11.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 27.12.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	135 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006647AM23
RA File Number	34AX04001065 AM23
Licence No and Date	3411003452/27/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006669AM23
RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006723AM23
RA File Number	04AX04000984 AM23
Licence No and Date	0411004983/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007161AM23
RA File Number	52AX04001809 AM23
Licence No and Date	5211004472/23/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	139 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MECTECH PROCESS ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007289AM23
RA File Number	05AX04003616 AM23
Licence No and Date	0511018072/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007296AM23
RA File Number	05AX04003576 AM23
Licence No and Date	0511018085/29/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	141 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved

Party Name	MASK IMPEX PRIVATE LIMITED															
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024															
HQ File Number	HQRNORM APPLY 00007343AM23															
RA File Number	05AX04003571 AM23															
Licence No and Date	0511018119/31/03/2023															
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 19.01.2024, as under: <table border="1" data-bbox="252 641 1217 1088"> <thead> <tr> <th rowspan="2">Export Product</th> <th rowspan="2">EP Quantity</th> <th rowspan="2">Import Items</th> <th colspan="2">Recommendation</th> </tr> <tr> <th>Import Quantity</th> <th>Wastage</th> </tr> </thead> <tbody> <tr> <td>Trailer Parts and Accessories "Lines Brake Shoes</td> <td>4513 PCS</td> <td>Brake Shoes Naked</td> <td>4513 PCS</td> <td>NIL</td> </tr> </tbody> </table> RA concerned may take suitable consequential action accordingly.					Export Product	EP Quantity	Import Items	Recommendation		Import Quantity	Wastage	Trailer Parts and Accessories "Lines Brake Shoes	4513 PCS	Brake Shoes Naked	4513 PCS	NIL
Export Product	EP Quantity	Import Items	Recommendation													
			Import Quantity	Wastage												
Trailer Parts and Accessories "Lines Brake Shoes	4513 PCS	Brake Shoes Naked	4513 PCS	NIL												

Case No.	142 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007351AM23
RA File Number	34AX04001197 AM23
Licence No and Date	3411003568/31/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000048AM24
RA File Number	05AX04003503 AM23
Licence No and Date	0511018169/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000098AM24
RA File Number	31AX04000371 AM23
Licence No and Date	3111002189/11/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 09.10.2023 was issued to the firm followed by reminders dated 08.12.2023. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	145 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000250AM24
RA File Number	05AX04000109 AM24

Licence No and Date	0511018345/18/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 09.10.2023 was issued to the firm followed by reminders dated 08.12.2023. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	146 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000251AM24
RA File Number	05AX04000129 AM24
Licence No and Date	0511018346/18/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 09.10.2023 was issued to the firm followed by reminders dated 08.12.2023. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	147 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000252AM24
RA File Number	05AX04000128 AM24
Licence No and Date	0511018347/18/04/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficient letter dated 09.10.2023 was issued to the firm followed by reminders dated 08.12.2023. However, no information has been received till date. The Committee, therefore, decided to issue **the final reminder** to the firm to submit the required reply within 15 days.

Case stands deferred.

Case No.	148 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00000253AM24
RA File Number	05AX04000114 AM24
Licence No and Date	0511018348/18/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 09.10.2023 was issued to the firm followed by reminders dated 08.12.2023. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days.	
Case stands deferred.	

Case No.	149 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004374AM24
RA File Number	NA
Licence No and Date	0711007709/31/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001288AM24
RA File Number	05AX04000463 AM24
Licence No and Date	0511019172/05/06/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 05.09.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 27.12.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	151 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00001978AM24
RA File Number	09AX04000204 AM24
Licence No and Date	0911005234/20/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004406AM24
RA File Number	05AX04001000 AM24
Licence No and Date	0511019766/13/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 01.09.2023 was issued to the firm followed by reminders dated 09.10.2023. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	154 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004413AM24
RA File Number	09AX04000339 AM24
Licence No and Date	0911005384/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004424AM24
RA File Number	34AX04000264 AM24
Licence No and Date	3411003885/14/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.01.2024, as under: 1. Quantity of import items at Sl. No. 1 to 12 may be allowed on net to net basis with accountability clause as per GN-4. 2. Quantity of import items at Sl. No. 13 to 16 may be allowed as 1.05 Kg./Kg. content in the export item. 3. Quantity of import item at Sl. No. 17 may be allowed as 1.01 Kg./ Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	156 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004425AM24
RA File Number	34AX04000267 AM24
Licence No and Date	3411003886/14/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.01.2024, as under: 1. Quantity of import items at Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause as per	

Gn-4.

2. Quantity of import items at Sl. No. 8 & 9 may be allowed as 1.05 Kg./Kg. content in the export item.
3. Quantity of import item at Sl. No. 10 may be allowed as 1.01 Kg./Kg. content in the export item.

RA concerned may take suitable consequential action accordingly

Case No.	157 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004439AM24
RA File Number	04AX04000331 AM24
Licence No and Date	0411005731/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004463AM24
RA File Number	31AX04000104 AM24
Licence No and Date	3111002479/17/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Application on ANF 4-A and Appendix 4E.	

Case stands deferred.

Case No.	159 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004464AM24
RA File Number	34AX04000298 AM24
Licence No and Date	3411003902/17/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.01.2024, as under: 1. Quantity of import items at Sl. No. 1 to 9 may be allowed on net to net basis with accountability clause as per GN-4. 2. Quantity of import items at Sl. No. 10 & 11 may be allowed as 1.05 Kg./Kg. content in the export item. 3. Quantity of import item at Sl. No. 12 may be allowed as 1.01 Kg./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	160 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004465AM24
RA File Number	34AX04000299 AM24
Licence No and Date	3411003903/17/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.01.2024, as under:	

1. Quantity of import items at Sl. No. 1 to 10 may be allowed on net to net basis with accountability clause as per GN-4.
2. Quantity of import items at Sl. No. 11 to 13 may be allowed as 1.05 Kg./Kg. content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	161 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004466AM24
RA File Number	34AX04000300 AM24
Licence No and Date	3411003904/17/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.01.2024, as under:	
1. Quantity of import items at Sl. No. 1 to 4 may be allowed on net to net basis with accountability clause as per GN-4. 2. Quantity of import items at Sl. No. 5 to 8 may be allowed as 1.05 Kg./Kg. content in the export item. 3. Quantity of import item at Sl. No. 9 may be allowed as 1.01 Kg./Kg. content in the export item.	
RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004475AM24
RA File Number	05AX04000987 AM24
Licence No and Date	0511019794/17/07/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 19.01.2024, as under:

Export Product	EP Quantity	Import Items	Recommendation	
			Import Quantity	Wastage
Trailer Parts and Accessories "Lines Brake Shoes	22451 PCS	Brake Shoes Naked	22451 PCS	NIL

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004486AM24
RA File Number	09AX04000350 AM24
Licence No and Date	0911005433/18/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00004507AM24
RA File Number	31AX04000114 AM24
Licence No and Date	3111002487/19/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004511AM24
RA File Number	04AX04000351 AM24
Licence No and Date	0411005747/19/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 18.01.2024, as under: Export Product: Re-melt Tank – 08 Nos i. Import items (Sr. No. 01-08) as raw materials may be allowed with 2% wastage on net content basis after taking 1/3rd wastage recovery as against 3% applied. RA concerned may take suitable consequential action accordingly.	

Case No.	166 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004536AM24
RA File Number	34AX04000317 AM24

Licence No and Date	3411003924/20/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.01.2024, as under: 1. Quantity of import items at Sl. No. 1 to 11 may be allowed on net to net basis with accountability clause as per GN-4. 2. Quantity of import item at Sl. No. 12 may be allowed on net to net basis. 3. Quantity of import items at Sl. No. 13 & 14 may be allowed as 1.05 Kg./Kg. content in the export item. 4. Quantity of import item at Sl. No. 15 may be allowed as 1.01 Kg./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	167 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004537AM24
RA File Number	34AX04000319 AM24
Licence No and Date	3411003925/20/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.01.2024, as under: 1. Quantity of import items at Sl. No. 1 to 6 may be allowed on net to net basis with accountability clause as per GN-4. 2. Quantity of import items at Sl. No. 7 & 8 may be allowed as 1.05 Kg./Kg. content in the export item. 3. Quantity of import items at Sl. No. 9 may be allowed as 1.01 Kg./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	168 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	CLEAN ENERGY SYSTEMS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004542AM24
RA File Number	31AX04000110 AM24
Licence No and Date	3111002494/20/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004544AM24
RA File Number	31AX04000115 AM24
Licence No and Date	3111002498/20/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Application on ANF 4-A and Appendix 4E.	
Case stands deferred.	

Case No.	170 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	JINDAL RAIL INFRASTRUCTURE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004549AM24
RA File Number	05AX04001050 AM24

Licence No and Date	0511019948/21/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case has already been approved under in the NC-1 meeting dated 15.01.2024. Therefore, the committee decided to withdraw this case from the agenda showing as “approved”. RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004591AM24
RA File Number	07AX04000599 AM24
Licence No and Date	0711008797/24/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	CERATIZIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00004805AM24
RA File Number	02AX04000252 AM24
Licence No and Date	0211004881/02/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 18.10.2023 was issued to the firm followed by reminders dated 17.11.2023. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days.	

Case stands deferred.

Case No.	173 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005160AM24
RA File Number	05AX04001413 AM24
Licence No and Date	0511020517/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005191AM24
RA File Number	05AX04001397 AM24

Licence No and Date	0511020553/23/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005208AM24
RA File Number	03AX04002189 AM24
Licence No and Date	0311026562/23/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005267AM24
RA File Number	05AX04001302 AM24
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024

HQ File Number	HQRNORM APPLY 00005272AM24
RA File Number	09AX04000449 AM24
Licence No and Date	0911005691/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	KARMEN INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005289AM24
RA File Number	04AX04000412 AM24
Licence No and Date	0411005928/29/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.12.2024, as under: Export Items: Inferior Support Bottom Bracket – Railways Import Items: Aluminium Rectangle Plates of Thickness on or Above 220mm i. Dimension of Export product: (500 mm x 380 mm x 213 mm) + 5 mm ii. Weight of 1 Unit of Export Product = 13.5 + 0.5kg iii. Gross weight of input may be allowed per unit of Export Product after adjusting wastage recovery = 93.6 kg RA concerned may take suitable consequential action accordingly.	

Case No.	180 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024

HQ File Number	HQRNORM APPLY 00005302AM24
RA File Number	03AX04002448 AM24
Licence No and Date	0311026723/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005305AM24
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00005520AM24
RA File Number	34AX04000452 AM24
Licence No and Date	3411004100/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred

Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006038AM24
RA File Number	03AX04003001 AM24
Licence No and Date	0311027629/05/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days. Case stands deferred.	

Case No.	184 / NC/1/MEET/Dec/202324/21
Case Status	Case Rejected
Party Name	JYOTI PLASTIC WORKS P LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006049AM24
RA File Number	03AX04003044 AM24
Licence No and Date	0311027638/05/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.11.2023 followed by reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 27.12.2023. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	185 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024

HQ File Number	HQRNORM APPLY 00006056AM24
RA File Number	05AX04001553 AM24
Licence No and Date	0511021362/05/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis of firm's A.A. No. 0510405548 [approved in NC meeting dated 14.09.2018] as per comments of MSME dated 30.01.2024, as under: i. Quantity of import item may be allowed with wastage of 2.5 % in export content. RA concerned may take suitable consequential action accordingly.	

Case No.	186 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ELECTROSPARK ENCLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006078AM24
RA File Number	33AX04000063 AM24
Licence No and Date	3311001556/06/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006093AM24
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vi. Use of export product.

Case stands deferred.

Case No.	188 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006094AM24
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

vi. Use of export product.

Case stands deferred.

Case No.	189 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	RAVI TECHNOFORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006099AM24
RA File Number	24AX04000258 AM24
Licence No and Date	2411002827/09/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006107AM24
RA File Number	09AX04000561 AM24
Licence No and Date	0911005912/09/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006108AM24
RA File Number	09AX04000562 AM24
Licence No and Date	0911005913/09/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006150AM24
RA File Number	05AX04001774 AM24
Licence No and Date	0511021451/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Dec/202324/21			
Case Status	Case Approved			
Party Name	MASK IMPEX PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024			
HQ File Number	HQRNORM APPLY 00006154AM24			
RA File Number	05AX04001864 AM24			
Licence No and Date	0511021455/10/10/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 19.01.2024, as under:				
		</		

				Import Quantity	Wastage
	Finished brake shoe with Heat treatment and painted	16728 PCS	Semi Finished Brae Shoes	16728 PCS	NIL

RA concerned may take suitable consequential action accordingly.

Case No.	194 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006158AM24
RA File Number	03AX04003142 AM24
Licence No and Date	0311027789/11/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	FAZE THREE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006166AM24
RA File Number	03AX04003102 AM24
Licence No and Date	0311027800/11/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 19.01.2024, as under:

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	196 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	VITECH HEAVY EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006171AM24
RA File Number	03AX04003109 AM24
Licence No and Date	0311027809/11/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical note on manufacturing process including the relevant flow sheet.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product,
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vii. Use of export product.

Case stands deferred.

Case No.	197 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006226AM24
RA File Number	08AX04001330 AM24
Licence No and Date	0811009647/13/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006228AM24
RA File Number	08AX04001331 AM24
Licence No and Date	0811009649/13/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006229AM24
RA File Number	08AX04001332 AM24
Licence No and Date	0811009650/13/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	200 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006234AM24
RA File Number	09AX04000612 AM24
Licence No and Date	0911005977/13/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006251AM24
RA File Number	07AX04001105 AM24
Licence No and Date	0711009465/13/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficient letter dated 27.12.2023 was issued to the firm followed by reminders dated 11.01.2024. However, no information has been received till date. The Committee, therefore, decided to issue the final reminder to the firm to submit the required reply within 15 days.	
Case stands deferred.	

Case No.	202 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred

Party Name	PACIFIC TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006259AM24
RA File Number	03AX04002463 AM24
Licence No and Date	0311027896/16/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006275AM24
RA File Number	03AX04003236 AM24
Licence No and Date	0311027928/16/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006326AM24
RA File Number	09AX04000640 AM24
Licence No and Date	0911006026/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006327AM24
RA File Number	09AX04000638 AM24
Licence No and Date	0911006027/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006328AM24
RA File Number	09AX04000639 AM24
Licence No and Date	0911006028/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006342AM24
RA File Number	05AX04002138 AM24
Licence No and Date	0511021620/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006344AM24
RA File Number	31AX04000182 AM24
Licence No and Date	3111002729/18/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical note on manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product, iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	209 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006345AM24
RA File Number	31AX04000175 AM24
Licence No and Date	3111002730/18/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Detail technical note on manufacturing process including the relevant flow sheet.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product,
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	210 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006346AM24
RA File Number	10AX04000205 AM24
Licence No and Date	1011002080/18/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the wastage claimed by the applicant is on higher side and in another similar case the firm has been called for PH. Therefore, the Committee decided to call the applicant in PH in the forthcoming meeting to explain the justification of wastage claimed. Case stands deferred.	

Case No.	211 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024

HQ File Number	HQRNORM APPLY 00006365AM24			
RA File Number	05AX04002148 AM24			
Licence No and Date	0511021653/19/10/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MH dated 19.01.2024, as under:				
Export Product	EP Quantity	Import Items	Recommendation	
			Import Quantity	Wastage
Trailer Parts and Accessories “Lines Brake Shoes	28661 PCS	Brake Shoes Naked	28661 PCS	NIL

RA concerned may take suitable consequential action accordingly.

Case No.	212 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00006998AM24
RA File Number	07AX04001319 AM24
Licence No and Date	0711009776/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred

Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007026AM24
RA File Number	03AX04003857 AM24
Licence No and Date	0311028903/24/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product, iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	214 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007062AM24
RA File Number	04AX04000750 AM24
Licence No and Date	0411006469/28/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	215 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ORICON ENTERPRISES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007108AM24
RA File Number	03AX04003889 AM24
Licence No and Date	0311029001/30/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	216 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007142AM24
RA File Number	03AX04003734 AM24
Licence No and Date	0311029044/01/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SURAJ HINGES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007157AM24
RA File Number	05AX04002589 AM24
Licence No and Date	0511022419/01/12/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	218 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007779AM24
RA File Number	05AX04003060 AM24
Licence No and Date	0511023027/05/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	219 / NC/1/MEET/Dec/202324/21
Case Status	Case Approved
Party Name	AUROLAB TRUST
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007815AM24
RA File Number	32AX04000587 AM24
Licence No and Date	3211006141/08/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 28.01.2024, as under: i. For Item No. 1 wastage may be allowed as 5 %. ii. For Item No. 2 wastage may be allowed as 2 %. RA concerned may take suitable consequential action accordingly.	

Case No.	220 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007820AM24
RA File Number	05AX04003202 AM24
Licence No and Date	0511023135/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	221 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007831AM24
RA File Number	04AX04000807 AM24
Licence No and Date	0411006688/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	222 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007885AM24
RA File Number	09AX04000905 AM24
Licence No and Date	0911006552/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	223 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007886AM24
RA File Number	09AX04000904 AM24
Licence No and Date	0911006553/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	224 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007887AM24
RA File Number	31AX04000280 AM24
Licence No and Date	3111002971/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	225 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	SUPREME SHAVERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007892AM24
RA File Number	05AX04003268 AM24
Licence No and Date	0511023189/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	226 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007923AM24
RA File Number	03AX04004629 AM24
Licence No and Date	0311030129/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	227 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007946AM24
RA File Number	09AX04000934 AM24
Licence No and Date	0911006580/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	228 / NC/1/MEET/Dec/202324/21
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202324/ 21 and 30/01/2024
HQ File Number	HQRNORM APPLY 00007947AM24
RA File Number	03AX04004673 AM24
Licence No and Date	0311030151/12/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.